

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

O.A.No. 2134/94 New Delhi, dated the 4th May, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri T.R. Bains,
R/o Sector V/824, R.K. Puram,
New Delhi-110022.

(By Advocate Shri K.L. Bhandula) APPLICANT

VERSUS

1. Union of India through
Secretary to the Govt. of India,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. The Director of Estates,
Govt. of India, Nirman Bhawan,
New Delhi.
3. The Chairman,
Central Electricity Authority,
Sewa Bhawan, R.K. Puram,
New Delhi-110066.

(Shri Punj proxy counsel for
Shri M.M. Sudan for the Respondents) RESPONDENTS

JUDGEMENT (ORAL)

Both the counsels state that the son of the
applicant Shri T.R. Bains has been sanctioned allotment
of Type I quarter on 7.2.95 ^{out of turn} _{by the respondents} and has been ^{actually} _{materialised} on First
Available Vacancy basis. They have invited my attention
to the para 5.6 of the Respondents' Reply wherein it
has been stated that the applicant may continue to
reside in the existing quarter till the allotment of
Type I quarter ^{materialises} subject to payment of
licence fee as per rules.

2. This O.A. is disposed of accordingly. No costs.

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(S.R. ADIGE)
Member (A)

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